COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 314 OF 2017 & IA NO. 781 OF 2017

Dated: 13th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Diwakar Solar Projects Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Gopal Jain, Sr. Adv.

Mr. Sakya Singha Chaudhuri Mr. Anand Kr. Srivastava

Ms. Molshree Ms. Manpreet Kaur Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Nikhil Nayyar

Mr. Dhananjay Baijal for R-1

Mr. Ranjitha Ramachandran Ms. Anushree Bardhan Ms. Poorva Saigal for R-2

Mr. Ruchir Mishra

Mr. Sanjeev Saxenma for R-3

Mr. Anand K. Ganesan Ms. Swapna Seshadri

Mr. Ashwin Ramanathan for R-4

<u>ORDER</u>

Admit.

The learned counsel for the Respondent No. 1, 2 3 & 4 pray for four weeks' time to file their reply to the Appeal and also to IA. Issue notice to the other respondents returnable on or before 25.1.2018.

The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal and the IA on or before 13.12.2017 after serving copy to the learned counsel for the opposite sides. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or before 20.12.2017, after serving copy to the learned counsel for the opposite sides.

Relist the matter on $\underline{25.1.2018}$ as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt